

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 141/TT/2020

- Subject** : Revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for (I) LILO of both circuit of 400kV D/C Gazuwaka-Vijayawada line at Vemagiri and (II) Extension of 400/220 kV Sub-station at Vijayawada under System Strengthening-VI in Southern Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Limited (KPTCL) and 16 others
- Parties Present** : Shri S. Vallinyagam, Advocate, TANGEDCO
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Shri Dr. R. Kathiravan, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Shri. R.Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of transmission tariff for the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Asset-I: LILO of both circuit of 400kV D/C Gazuwaka-Vijayawada line at Vemagiri and Asset-II: Extension of 400/220 kV substation at Vijayawada under System Strengthening-VI in the Southern Region (in short, "the transmission project").



- b. The Date of Commercial Operation (COD) of Asset-I and Asset-II was 1.4.2008. The transmission tariff of the 2014-19 tariff period for the Combined Asset-1 (combining Asset-I and Asset-II) was allowed by the Commission *vide* order dated 25.7.2016 in Petition No. 102/TT/2016.
- c. The true-up of tariff of the 2014-19 tariff period and tariff of the 2019-24 tariff period is claimed based on the capital cost allowed *vide* order dated 25.7.2016 in Petition No. 102/TT/2016 for Combined Asset-1. No ACE has been claimed during 2014-19 and 2019-24 tariff period.
- d. For Asset-I, during the 37th SCM, APTRANSCO proposed to remove the LILO at 400 kV Vemagiri Sub-station. The work for dismantling of the towers in this regard is already under progress. Therefore, of the original elements commissioned and capitalized under the transmission project, 58 nos. (52 nos. of idle towers and 7 nos. of towers were removed due to re-arrangement of lines) of D/C towers along with conductors and associated equipment have been decapitalized from the completion cost of the project w.e.f. 29.3.2018. Accordingly, the revised tariff for the 2018-19 period onwards has been claimed.

3. In response to query of the Commission regarding claim of unrecovered depreciation in case of de-capitalised assets, the representative of the Petitioner submitted that the unrecovered depreciation is claimed as the Petitioner has not recovered the cost of the de-capitalised asset and the realignment of the transmission line is being made on the request of the Discoms. He further submitted that unrecovered depreciation was allowed in the case of Micro-wave ULDC scheme.

4. In response to another query, the representative of the Petitioner submitted that the Standing Committee's approval for realignment of transmission line has been submitted.

5. The learned counsel for TANGEDCO submitted that the submissions made earlier in Petition No.243/TT/2020 on the issue of maintainability may be considered in the instant petition as well and sought 3 weeks to file reply on maintainability and merits in the matter.

6. After hearing the parties, the Commission permitted Respondents including TANGEDCO to file reply by 25.8.2021 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, along with Form 10B (Statement of De-capitalisation) by 9.9.2021. The Commission directed the parties to adhere to the timelines and observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

